

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

DA.No.2440 of 1989

Dated New Delhi, this the 12th day of May, 1994

Hon'ble Shri J. P. Sharma, Member (J)  
Hon'ble Shri B. K. Singh, Member (A)

1. Mohd. Ibrahim, Age 30 years,  
S/o Ashfaq Hussain  
Truck Driver (MRCL)  
Under Chief Signal Inspector  
Central Railway, Lalitpur.
2. Nathu Ram, Age 32 years,  
S/o Hazari  
MRCL Khalassi  
Under Chief Signal Inspector  
Central Railway, Lalitpur.
3. Sarda Saran, Age 30 years,  
S/o Rup Narain  
MRCL Khalassi  
Under Chief Signal Inspector  
Central Railway, Lalitpur.
4. Rati Ram,  
S/o Jassu  
MRCL Khalassi  
Under Chief Signal Inspector  
Central Railway, Lalitpur.
5. Ramesh  
S/o Balley  
MRCL Khalassi  
Under Chief Signal Inspector  
Central Railway, Lalitpur.
6. Jagdish  
S/o Moonga Ram  
MRCL Khalasi  
Under Chief Signal Inspector  
Central Railway, Lalitpur.
7. Bafati  
S/o  
MRCL Khalassi  
Under Chief Signal Inspector  
Central Railway, Lalitpur.
8. Deeki  
S/o Hire  
MRCL Khalasi  
Under Chief Signal Inspector  
Central Railway, Lalitpur.
9. Sadua  
S/o Bansi  
MRCL Khalassi  
Under Chief Signal Inspector  
Central Railway, Lalitpur.

- 1. Union of India  
Through the Secretary  
Ministry of Railways (Rail Board)  
NEW DELHI
- 2. Divisional Railway Manager  
Central Railway  
JHANSI

... Respondents

By Advocate: None present


O R D E R  
(Oral)

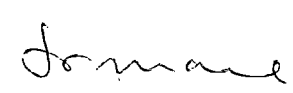
Shri J. P. Sharma, M(J)

The applicant jointly filed this application against the order dated 12.10.89 issued by the Divisional Signal & Telecommunication Engineer 'S', Jhansi wherein it is mentioned that those MRCLs/Casual Labours, who were not empanelled have been listed and retrenchment notices issued to them as per extant procedure as no sanction is available for their continuance after 16.12.89.

The respondents in their counter reply (page 2 second para) stated that the retrenchment notice has been withdrawn and the applicants are not entitled to any relief prayed for. The relief claimed by the applicants is that they should be continued as casual labourer. That has since been given by the respondents. Vide order of the Tribunal dated 11.12.89, the respondents were restrained from implementing the impugned order of 12.10.89.

2. In view of the above facts, the application has become infructuous and is dismissed.

  
(B. K. Singh)  
Member(A)

  
(J. P. Sharma)  
Member(J)

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